## HIGH COURT OF JAMMU AND KASHMIR AND LADAK

(Office of the Registrar Judicial)

File No.:- MA 340/2011

The Oriental Insuracne Co. Ltd

**Titled** V/s

Neeta Devi & ors

..... Petitioner/Appellant(s)

...... Respondent (s)

Notice to the respondent (s): -

7. Gaman Deep Singh S/O Charanjit Singh R/O Surai Tehsil Phaloor District Jalandhar A/P District Jail Kathua (Driver of Truck No. PB 09 0871)

8. Sohan singh
S/O Gurbachan Singh
R/O Baba Fateh Singh Nagar, Gali No. 6, Phagwara District Kapurthala (PB)
(Owner of offending vechile)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on <u>06.05.2025</u> 09.00 A.M. or the next working day if <u>06.05.2025</u> is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 28<sup>rd</sup> day of <u>April, 2025</u> at Jammu.

Regis High Count Goler And Brakh Jamin U.

No.:- 2680

Dated:- 28/04/25

## Copy of the above forwarded to:

1. The Editor <u>Trives</u> <u>f</u> <u>Trive</u>, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No<u>186</u> dated <u>25-04-2025</u> as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2.CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.

(Sandeep кh PAMY M U.